

**Company:** Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

**Printed For:** 

**Date:** 08/12/2025

## (2024) 12 KL CK 0149

## **High Court Of Kerala**

Case No: Criminal Miscellaneous Petition No. 11067 Of 2024

Ummer APPELLANT

Vs

State Of Kerala RESPONDENT

Date of Decision: Dec. 31, 2024

**Acts Referred:** 

• Indian Penal Code, 1860 - Section 420

Hon'ble Judges: K.V.Jayakumar, J

Bench: Single Bench

Advocate: V.A.Vinod, Maya M.N.

Final Decision: Disposed Of

#### **Judgement**

# K.V.Jayakumar, J

- 1. The petitioner herein is the accused in C.C No.980/2014 of JFMC, Tirur arising out of Crime No.19/2014 of Tirur Police Station, Malappuram. The
- offences alleged against the petitioner are punishable under Section 420 of the Indian Penal Code, 1860.
- 2. The learned counsel for the petitioner submits that a non-bailable warrant is pending against the petitioner/accused. The learned Magistrate has also
- proceeded under Sections 82 and 83 of the erstwhile Code of Criminal Procedure.
- 3. Heard learned counsel for the petitioner and the Public Prosecutor.
- 4. The grievance projected by the petitioner is that, if he surrenders before the learned Magistrate, there is every likelihood that the petitioner would be
- remanded to judicial custody.
- 5. Upon hearing the submission of the learned counsel for the petitioner, I am of the view that this petition can be disposed of with the following

# directions:

- (i) The petitioner shall surrender before the concerned Magistrate within a period of two weeks from today.
- (ii) On such surrender, if the petitioner move an application for bail, the learned Magistrate shall dispose of the application on that day itself, on merits and shall pass appropriate orders.